

**FORM C**

**PROOF OF CLAIM BY OPERATIONAL CREDITORS  
[Under Regulation 17 of the Insolvency and Bankruptcy Board of India  
(Liquidation Process) Regulations, 2016]**

To,

The Liquidator,  
Mr. Laxman Digambar Pawar, Flat No.16, First Floor,  
Bhakti Complex, Behind Dr.Ambedkar Statue,  
Pimpri, PUNE-411018,  
Mobile:9921516368/9422327957  
Email: [cmapawar1@gmail.com](mailto:cmapawar1@gmail.com)

From:

M/s. Janki Corp Limited Represented by Mr. G Madhu Kumar, Manager-Marketing,  
Registered office: at Mandpiya Choraha, Chittor Road,  
Bhilwara, Rajasthan State,  
Corporate office at: No.765, 2<sup>nd</sup> floor, 100 Ft Road, Indira Nagar,  
Bengaluru - 560038, Karnataka State.  
Factory at: Sy.No.97, Sidiginamola Village-, Ballari Taluk and District- 583138,  
Karnataka State.

Dear Sir / Madam,

**Sub:** Submission of proof of claim in respect of the liquidation of M/s. Bhadramaruti Concast Private Limited, under the Insolvency and Bankruptcy Code, 2016.

**Ref:** Hon'ble NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, COURT -IV.  
**ORDER DATED 25-04-2022 in C.P.(IB)/4493(MB)/2018.**

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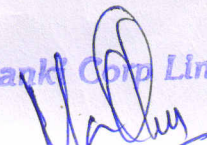
Operational Creditor M/s. Janki Corp Limited, represented by G. Madhu Kumar, Manager - Marketing, hereby submits this proof of claim in respect of the liquidation of M/s. Bhadramaruti Concast Private Limited, registered office at Plot No.E-12, Phase-II, Additional MIDC, Jalna-431203, Maharashtra., CIN No.U27100MH2004PTC148361. The details for the same are set out below:

PARTICULARS	
1	NAME OF THE OPERATIONAL CREDITOR M/S. Janki Corp Limited. CIN : U17118RJ1993PLCO23549
2	ADDRESS OPERATIONAL CREDITOR FOR CORRESPONDENCE Sy.No. 97, Sidiginamola Village-, Ballari Taluk and Dist.,-583138 Karnataka State. Email:mktg@jcl.co.in
3	TOTAL AMOUNT OF CLAIM , INCLUDING ANY INTEREST AS AT LIQUIDATION COMMENCEMENT DATE 25- Principal amount : 44,29,492 Interest up to 04-10-2013 @ 24% :42,52,312 Total :86,81,804 Interest from 04-10-2013

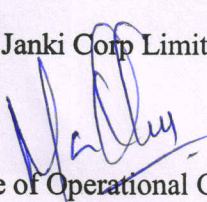
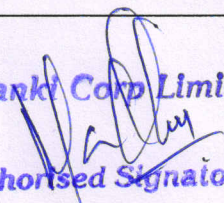
**For Janki Corp Limited.**  
*(Signature)*  
**Authorised Signatory.**



	04-222 AND DETAILS OF NATURE OF CLAIM.	To 25-04-2022@ 6% on Rs.86,81,804/- Grand total  :44,54,240 :1,31,36,044  Nature of Claim: Dues against material supplied.
4	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	INVOICES / BILLS, weighbridge slip and e-sugam raised towards supply of material- Sponge Iron
5	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	(1) Against the balance payable, Corporate Debtor issued Cananra bank Cheque bearing no.414701 dt: 05/11/2014 for Rs.44,29,492/- which was bounced by corporate debtor. Against this initiated criminal case u/s. 138 of NI Act, bearing CC no.55734 of 2016 before Hon'ble 34 <sup>th</sup> Addl Chief Metropolitan Magistrate, Mayo Hall Unit, Bengaluru and same was disposed on 08-12-2021 by convicting corporate debtor and order passed by levying fine amount of Rs.72,20,571/-  (2) Filed Money recovery suit bearing O.S. No.215 of 2017 before the court of Hon'ble Principal Sr. Civil Judge and CJM First Class, Ballari, Karnataka State. The case was disposed on 19-07-2021 by the Hon'ble court passed order Corporate debtor liable to pay Rs.86,81,804/- with future interest @ 6% PA from 04.10.2013.
6	DETAILS OF HOW AND WHEN DEBT INCURRED	As per the request of the corporate debtor, supplied Sponge Iron material on credit basis. Total material supplied on various occasions as per the invoices worth of Rs.5,00,53,927/-, out of the said amount corporate debtor paid Rs.4,56,21,991/- by keeping balance of Rs.44,31,936/-
7	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM 52 THE GAZETTE OF INDIA:EXTRAORDINARY [PART III – SEC.4].	-NO-
8	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	-NO-
9	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	-NO-

For Janki Corp Limited.  




10	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Beneficiary Name	Janki Corp Limited
		Bank Name	KOTAK MAHINDRA BANK
		Branch Name	Bangalore 100ft Road - 0431
		Current A/c No.	9212136910
		IFSC Code.	KKBK0000431
11	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM	Attached List alongwith documents.	
For M/s. Janki Corp Limited,		<i>For Janki Corp Limited.</i>	
			
Signature of Operational Creditor		Authorised Signatory.	
NAME in BLOCK LETTERS : G MADHU KUMAR			
Position with or in relation to creditor: Manager- Marketing			
Address of Person Signing:  M/s. Janki Corp Limited, Sy.No. 91, Sidiginamola Village- 583138. Ballari Taluk and Dist.,, Karnataka State.  Email: <a href="mailto:mktg@jcl.co.in">mktg@jcl.co.in</a> , <a href="mailto:basha@jcl.co.in">basha@jcl.co.in</a>			



**FORM B**

**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**  
*(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

01.08.2022

To  
The Interim Resolution Professional / Resolution Professional  
**BHADRAMARUTI CONCAST PRIVATE LIMITED**  
Plot No., E - 12, Phase - II,  
Additional MIDC, Jalna - 431203

The Interim Professional Address  
Flat No.16, First Floor,  
Bhakti Complex, Behind Dr. Ambedkar Statue,  
Pimpari, Pune - 411018  
Ph. No. 9921516368

From  
**VARSHA REFRATORIES PVT. LTD.**  
203-206, Krishna Complex,  
Vallipir Road, Next to Shreedevi Hospital,  
Near Bhanusagar Talkies, Kalyan (W) - 421301

**Subject:** Submission of proof of claim of **BHADRAMARUTI CONCAST PRIVATE LIMITED**

Madam/Sir,

**VARSHA REFRATORIES PVT. LTD.**, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **BHADRAMARUTI CONCAST PRIVATE LIMITED**. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	<b>VARSHA REFRATORIES PVT. LTD.</b>
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	PAN NO. AAACV9947J CIN No. U51900MH1999PTC122008
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	203-206, Krishna Complex, Vallipir Road, Next to Shreedevi Hospital, Near Bhanusagar Talkies, Kalyan (W) - 421301 E mail : refractory9@gmail.com



4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	1380954.00
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	INVOICE COPIES (9 NOS WITH CHALLAN) & LEDGERS A/C AND PURCHASE ORDER COPY ATTACHED
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	-----NIL-----
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	REFRACTORY GOODS SUPPLIED, BUT PAYMENT NOT YET RECEIVED
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	AGAINST DISPATCH OF MATERIAL
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	-----NIL-----
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	AXIS BANK LTD., KALYAN (W) A/C NO. 911030030722415 IFSC CODE : UTIB000574
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	COPY OF LEDGER COPY OF INVOICES WITH CHALLAN COPY OF PURCHASE ORDER COPY OF BILL WISE OUTSTANDING ATTACHED

Signature of operational creditor or person authorised to act on his behalf  
[Please enclose the authority if this is being submitted on behalf of an operational creditor]

Name in BLOCK LETTERS : NILESH A . MEHTA

Position with or in relation to creditor : DIRECTOR

Address of person signing : E-517, Jain Society Road, Ami Darshan Society, Opp. HDFC  
Bank, Kalyan (W) – 421301

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election  
Commission of India



**SCHEDULE  
FORM C**

**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN  
AND EMPLOYEES**

*[Under Regulation 17 of the Insolvency and Bankruptcy Board of India  
(Liquidation Process) Regulations, 2016*

22.07.2022

To,  
MR. LAXMAN DIGAMBAR PAWAR  
FLAT NO.16, FIRST FLOOR, BHAKTI COMPLEX,  
BEHIND DR. AMBEDKAR STATUE,  
PIMPRI, PUNE - 411018

From

LADDARAM .M.DEMBDA  
PLOT NO.55, SAKLECHA NAGAR,  
JALNA - 431203

**Subject:** Submission of proof of claim in respect of liquidation of M/s BhadramarutiConcast Pvt Ltd under the insolvency and Bankruptcy Code, 2016

Dear Sir,

I, LADDARAM .M. DEMBDA hereby submits this proof of claims in respect of the Liquidation of M/s BhadramarutiConcast Pvt Ltd. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	LADDARAM .M.DEMBDA
2.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	PLOT NO.55, SAKLECHA NAGAR JALNA - 431203. mail id:-
3.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.1,25,50,721/-



4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBIT CAN BE SUBSTANTIATED.	<ol style="list-style-type: none"> <li>1. INVOICES ISSUED TO PARTY</li> <li>2. LEDGER CONFIRMATIONS FROM THE PARTY</li> <li>3. COPY OF NCLT ORDER</li> <li>4. CONFIRMATION LEDGER FOR PARRY</li> <li>5. STATEMENT OF INTEREST CALCULATION</li> </ol>
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS.	NILL
6.	DETAILS OF HOW AND WHEN DEBIT INCURRED.	WE HAVE SUPPLIED MS SCRAP TO THE CORPORATE DEBTOR AND INVOICES WERE RAISED ACCORDINGLY.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBIT OR OTHER MUTUAL DEALINGS BETWEEN THE CORPPORATE DEBIT AND THE CREDITOR WHICH MAY BE SET OFF AGAINST THE CLAIM.	NIL
8.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS.	NIL
9.	DETAILS OF ANY ASSINMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERED PURSUANT TO A RESOLUTION PLAN.	ACCOUNT NAME: - AADILAXMI TRADING COMPANY, BANK: - JALNA MERCHUNT CO-OP BANK A/C :- 01021003070 BRANCH: - MAIN BRANCH IFSC NO: - HDFC0CJMCBL
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR.	<ol style="list-style-type: none"> <li>1. INVOICES ISSUED TO PARTY</li> <li>2. LEDGER CONFIRMATIONS FROM THE PARTY</li> <li>3. COPY OF NCLT ORDER</li> <li>4. CONFIRMATION LEDGER FOR PARRY</li> </ol> STATEMENT OF INTEREST





		CALCULATION
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Signature of operational creditor or person authorized to act on his behalf

SIGN

*Laddaram*

Name in BLOCK LETTERS: - LADDARAM .M. DEMBDA.

Position with or in relation to creditor: - PROPRIETOR

Address of person signing: - PLOT NO.55, SAKLECHA NAGAR, JALNA - 431203  
(MAHARASHTRA)

\*PAN number, passport, cancelled cheque, AADHAR Card or identity card issued by the Election Commission of India